

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

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No. O.A. 350/01926/2015

Date of order : 11.1.2016

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

CHAMELI DEVI GOND & ANR.

VS.

UNION OF INDIA & ORS. (Health)

For the Applicants : Ms. M. Ghosh, Counsel

For the Respondents : Mr. A. Mondal, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, Judicial Member:

Ld. Counsel for both sides are present.

2. It is noticed that a representation has been preferred by the wife of the deceased employee seeking employment assistance for her son. It is also submitted that a proforma regarding employment assistance was forwarded to the family only in the year 2012. Despite submission of the same on 4.3.2012, no order has been passed by the authority on the claim. It is also submitted that after submitting the proforma several representations have been made by the widow with the aforesaid prayer. Ld. Counsel for the applicant submits that he shall be satisfied if a direction is given to the authorities to consider the representation of the applicant in a time bound manner.

3. Mr. A. Mondal, Ld. Counsel appears for the respondents. Affidavit of service filed by the applicant is taken on record.

4. Since no adverse order has been passed on the representation, the O.A. is disposed of with a direction upon the respondent No. 5 or any other competent authority to look into the grievance of the applicant and dispose of the representation in accordance with law within a period of two months from the date

of communication of this order. If the applicants' case merits consideration, appropriate orders shall be passed within one month thereafter. It is made clear that we have not gone into the merits of the case. All points are kept open for consideration by the concerned respondents.

5. The O.A. is, accordingly, disposed of. No costs.

(Jaya Das Gupta)
MEMBER(A)

(Bidisha Banerjee)
MEMBER(J)

SP